

(c) if not, the reasons for not setting up a costing section?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). The three steel plants in the public sector are in the early stages of production and in none of them have all the departments been commissioned. A realistic assessment of the cost of production can be made only after the plants have been in full production for some time. However, costing branches have been set up in the three steel plants and considerable progress has been made in the implementation of uniform cost accounting procedures.

(b) if not, the names of the States which have not accepted it so far; and

(c) the steps taken or proposed to be taken to implement it?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). To ensure high standards of behaviour certain basic principles were embodied in the form of a code of conduct for policemen and circulated to State Governments for their consideration. It is understood that the Government of West Bengal are examining the matter and that all other States have adopted them.

Personnel for Indian Aircraft Carrier

*358. { Shri Hem Raj;
Shri Raghunath Singh:

Will the Minister of Defence be pleased to state:

(a) the number of youngmen trained to operate on the Aircraft Carrier which has been added to the Indian Navy; and

(b) the special emoluments offered to youngmen who are to serve on the Aircraft Carrier due to the hazards involved in it?

The Minister of Defence (Shri Krishna Menon): (a) It would not be in the public interest to disclose this information.

(b) None.

Code of Conduct for Policemen

*359. { Shri D. C. Sharma;
Shri Raghunath Singh;
Shri Hem Barua;
Shri Khushwaqt Raj:

Will the Minister of Home Affairs be pleased to state:

(a) whether a comprehensive code of conduct for policemen prepared to form part of their basic training all over the country has been accepted by all the States;

Seizure of Undeclared Goods from Missionaries

*360. { Shri A. K. Gopalan;
Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some time in October, 1960, two Reverend Fathers and three Reverend Sisters were held up by the Bombay Customs and undeclared goods worth nearly Rs. 2 lakhs were seized from them;

(b) whether, later on, they got the licences and got the clearance; and

(c) if so, the details of the goods seized and later on cleared by them?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The Bombay Customs seized goods worth about Rs. 1,05,400 brought by two Reverend Fathers and three Reverend Sisters on the 14th October, 1960, as they were not declared.

(b) Clearance was allowed later, on the strength of an import licence and a Customs Clearance Permit furnished by these persons. A personal penalty of Rs. 250 was imposed on one of these persons under section 167(37), Sea Customs Act, for misdeclaration and a personal penalty of Rs. 1000 was imposed on each of the other persons on the same grounds.